

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Chief Justice's Secretariat)

Subject : Treatment of suspension period and consequential benefits thereof of Shri Nek Mohammad, Head Assistant posted in the Court of Railway Magistrate, Jammu

O R D E R

No. 1396 of 2024/Psy

Dated: 11 /09/2024

It is hereby ordered that the suspension period w.e.f. 22.08.2014 to 13.03.2024 of Shri Nek Mohammad, Head Assistant posted in the Court of Railway Magistrate, Jammu is treated as "on duty". He is also entitled to all consequential benefits with effect from the date of his suspension. Further, the period spent by him in the police custody in respect of FIRs, due to which he was suspended, is treated "on leave" whatever kind is due to him.

By order of the Hon'ble the Chief Justice (A)



(M. K. Sharma)

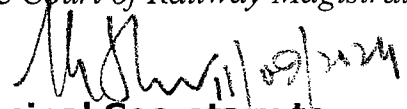
**Principal Secretary to,
Hon'ble the Chief Justice**

No : 1335-44/Psy-354

Dated : 11/09/2024

Copy to :

1. Registrar General, High Court of J&K and Ladakh, Srinagar for information.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information.
3. Registrar Rules, High Court of J&K and Ladakh, Srinagar for information
4. Pr. District & Sessions Judge, Jammu, for information and n/a.
5. Chief Judicial Magistrate, Jammu for information.
6. Railway Magistrate, Jammu for information and n/a
- ✓ 7. CPO e-Court, High Court of J&K and Ladakh, Srinagar for uploading the same on the High Court website.
8. Incharge Librarian, High Court of J&K and Ladakh, Srinagar/Jammu for keeping record of the same.
9. Shri Nek Mohammad, Head Assistant posted in the Court of Railway Magistrate, Jammu
10. Order book.



**Principal Secretary to,
Hon'ble the Chief Justice**